

CONSENT ORDER NO. 1905218099048 DATED: 28/03/2019.

PROCEEDINGS NO.F.2086HSR/RS/DEE/TNPCCB/HSR/A/2019 DATED: 28/03/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. M VENKATRAMAN ROUGH STONE QUARRY , S.F.No. 399/1 (Part-A), KALLUGURIKKI village Krishnagiri Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit's OCMMS application No. 18099048/dt. 12-03-2019 for CTO / Air & Water / direct.
2. IR.No : F.2086HSR/RS/AEE/HSR/2019 dated 26/03/2019
3. Minutes of the 182 Th District Consent Clearance Committee Meeting held on 28.03.2019 (Item No.HSR182-13)

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor.
M/s . M VENKATRAMAN ROUGH STONE QUARRY
S.F No.399/1 (Part-A),
KALLUGURIKKI Village,
Krishnagiri Taluk,
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

Digitally signed by S.
PALANISAMY
Date: 2019.03.28 21:49:08
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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To
The Proprietor,
M/s. M VENKATRAMAN ROUGH STONE QUARRY,
Kallukurukki Village, Krishnagiri Taluk, Krishnagiri District,
Pin. 635001

Copy to:

1. The Commissioner, KRISHNAGIRI Panchayat Union, Krishnagiri Taluk, Krishnagiri District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone Quarrying over an extent of 5.00.0 Hects, in Government Land S.F.No.399/1(Part-A) of Kallukuruki Village of Krishnagiri Taluk & district	1226973	Cu.M/2year & 9 Months
2.	Top Soil	47632	Cu.M/2year & 9 Months

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Loading and Unloading	Fugitive	Dust suppression system/Fogging system	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Commercial Area	65	55

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

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8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

- 1.The Unit shall comply with the conditions imposed by District Level Environment impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide Letter No. 03/DEIAA-GK1/EC No.32/2018/dt.27.08.2018
- 2.The unit shall comply with the conditions stipulated in the quarry lease deed of The District Collector, Krishnagiri District dt.11.06.2010.
- 3.The Unit shall sprinkle water to arrest to fugitive dust emission from drilling blasting, loading and transport operations so as to satisfy the Ambient Air Quality Standards prescribed by the Board.
- 4.Quarrying operation should be carried out in systematic, scientific and eco-friendly manner and in accordance with the approved mining plan.
- 5.The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.
- 6.The unit shall continue to develop green belt around the periphery of the unit.
- 7.The consents do not absolve from obtaining permission/clearance from other authorities or other statutes as applicable.
- 8.The consents issued are subject to the final outcome of NGT(SZ)-165/2013

S. PALANISAMY Digitally signed by S. PALANISAMY
Date: 2019.03.28 21:49:44 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

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19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S. PALANISAMY Digitally signed by S.
PALANISAMY
Date: 2019.03.28 21:50:27 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR**

(ANNEXURE - XIII)

INSPECTION REPORT

Quantity of Rough Stone permitted in the approved mining plan / Environmental Clearance and transport permit obtained by the lessee and details of quarrying in the non lease area.

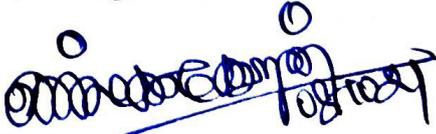
As per the instructions given by the Deputy Director of Geology and Mining, Krishnagiri, the Assistant Geologist (Mines), Krishnagiri and Surveyor (Mines), Krishnagiri along with Firka surveyor has measured all the quarried pits in the subject area on 08.10.2021. Further, the Village Administrative Officer, Kallukurukki have shown the lease granted area in the field. The details of quantity of rough stone permitted in the approved mining plan / Environmental Clearance and transport permit obtained by the lessee and details of quarrying in the non lease area are given as detailed below.

Sl. No	Name of the lessee	Quantum of minerals permitted for production in the approved mining plan /EC (cbm)	Quantum of minerals for which transport permits obtained (cbm)	Actual quantity of minerals quarried and removed as per pit dimension (cbm)	Quantum of minerals quarried and transported un lawfully (cbm)	Remarks out at mining (cbm)
1.	Thiru.Venkataraman - 1 st period	-	20940	3058	17882 (Excess)	30872 [30102cbm on the southern side of S.F.399/ (Part-A) and 770cbm in the area for which lease to be granted toThiru.Rajesh]
	2 nd period	1274605	21150	17772	3378	
	TOTAL	1274605	42090	20830	21260	30872
2.	Thiru.Ramakrishnan	-	55367	63306	7939	26682
3.	Thiru.Rajesh	492310	Lease deed has to be executed. Quarry is under non operation. No men and machinery is noticed in the subject area.			-

From the above, it is estimated that,

- (i) Thiru.Venkataraman has obtained transport permit for a quantity of 42090cbm of rough stone during the two spells of lease and as per pit dimension he has quarried and removed only 20830cbm of rough stone in the lease granted area and hence he has misused the transport permits obtained for quarrying stone in the non lease area.
- (ii) Thiru.Venkataraman has encroached the adjacent non lease area on the southern side and quarried 30102cbm unauthorizedly, and also encroached the area for which lease to be granted to Thiru.Rajesh on the eastern side and quarried 770cbm of stone unauthorizedly. Hence, in total he has quarried stone in the non lease area with a quantity of 30872cbm of rough stone without paying seigniorage fee.
- (iii) At the time of grant of lease there are two age old pits noticed and marked in the lease deed sketch itself. The quantity of the above two pits were not included in the present calculation because the Ex-lessee Thiru.Ramakrishnan is no way connected for the said pits.
- (iv) Thiru.Ramakrishnan has obtained transport permit for a quantity of 55367cbm of rough stone and as per pit dimension he has quarried and removed only 63306cbm of rough stone and hence he has removed and transported 7939cbm of rough stone without paying seigniorage fee in the earlier lease granted area.
- (v) Thiru.Ramakrishnan has encroached the adjacent non lease area on the southern side and quarried 26682cbm of stone unauthorizedly without paying seigniorage fee.


 Surveyor (Mines),
 O/o. the Deputy Director (G&M),
 Krishnagiri.


 Assistant Geologist (Mines),
 O/o. the Deputy Director (G&M),
 Krishnagiri.

BY RPAD



TAMIL NADU POLLUTION CONTROL BOARD

O/o. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
149-A, Dharga, Hosur – 635 126.
Krishnagiri District.

Proceedings No. F.HSR.2483/RS/DEE/TNPCB/HSR/A/2021, Dated: 02.09.2021

Sub:	Tamil Nadu Pollution Control Board – Industries – M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District – certain discrepancies / shortfalls were noticed during inspection on 01.09.2021 - Show Cause Notice Issued – Reg.
Ref: 1.	ConsentProc.No.F.2086HSR/RS/DEE/TNPCB/HSR/A/2019 Dated:28.03.2019.
2.	Inspection of your unit by TNPCB official on 01.09.2021.

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. The Tamil Nadu Pollution control Board enforces the said Act.

Whereas, Consent Order was issued to your unit of M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District vide reference first cited under section 21 of Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 on 28.03.2019 valid upto 31.03.2020 subject to certain conditions including the following general condition as below.

General Condition:

Condition No.1

" The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in Sewage/Trade Effluent".

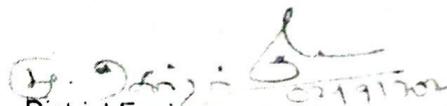
Whereas, your unit was inspected by the officials of TNPCB, Hosur on 01.09.2021. During inspection, the following discrepancies / shortfalls were noticed.

- 1 M/s. M Venkatraman Rough Stone Quarry was not found under operation at present.
2. It was informed that they had stopped quarry activity due to fatal accident happened inside the quarry premises during July 2021
3. However, as per the records maintained by the quarry unit, it was found that the quarry was operated without valid renewal consent to operate of the Board until July 2021.

Thereby you are violating the conditions already issued from the Board under the provisions of section 21 of the Air Act, which is an offence punishable under Section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within five days from the date of receipt of this notice as to why penal action for offences punishable under Section 37 of the Air Act should not be initiated against you, as occupier for contravening the provisions of Section 21 of the Air Act and also to show cause as to why directions under Section 31A of the Air Act should not be issued for closure of the unit, stoppage of power supply, water supply etc. to the said unit.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
02.09.2024 Hosur

To
The Director,
Thiru.M.Venkatraman
S/o.M.Muniappan
D.No.3/245, Azad Nagar,
Krishnagiri - 635 001
Krishnagiri District.

VENKATRAMAN QUARRY 5.00.00 Ha

VENKATERAMAN QUARRY - OLD PIT DETAILS

Sl.No.	Old Pit No	AREA IN SQ.MTS	AVG.DEPHTH IN MTS	Volume in Cbm
1	Old PIT-1	1222	0.5	611
2	Old PIT-2	476	2.0	952
3	Old PIT-3	217	1.0	217
4	Old PIT-4	258	1.0	258
5	Old PIT-5	181	1.0	181
6	Old PIT-6	269	1.0	269
7	Old PIT-7	190	1.0	190
8	Old PIT-8	385	1.0	385
TOTAL VOLUME				3058

VENKATERAMAN QUARRY - NEW PIT DETAILS

Sl.No.	NEW Pit No	AREA IN SQ.MTS	AVG.DEPHTH IN MTS	Volume in Cbm
1	New PIT-1	646	4.5	2907
2	New PIT-2	580	2.0	1160
3	New PIT-3	537	2.0	1074
4	New PIT-4	865	2.0	1730
5	New PIT-5	463	2.0	926
6	New PIT-6	325	3.0	975
TOTAL VOLUME				17772
GRAND TOTAL VOLUME				20830

VENKATERAMAN QUARRY - PERMIT DETAILS

Sl.No.	Period	Volume in Cbm
1	11-06-2010 to 10-06-2015	20940
2	19-06-2019 to 18-03-2022	21150
TOTAL VOLUME		42090

RAMAKRISHNAN QUARRY 5.00.00 Ha

RAMAKRISHNAN QUARRY - PIT DETAILS

Sl.No.	Pit No	AREA IN SQ.MTS	AVG.DEPHTH IN MTS	Volume in Cbm
1	PIT-1	3814	3.0	11442
2	PIT-2	8644	6.0	51864
TOTAL VOLUME				63306

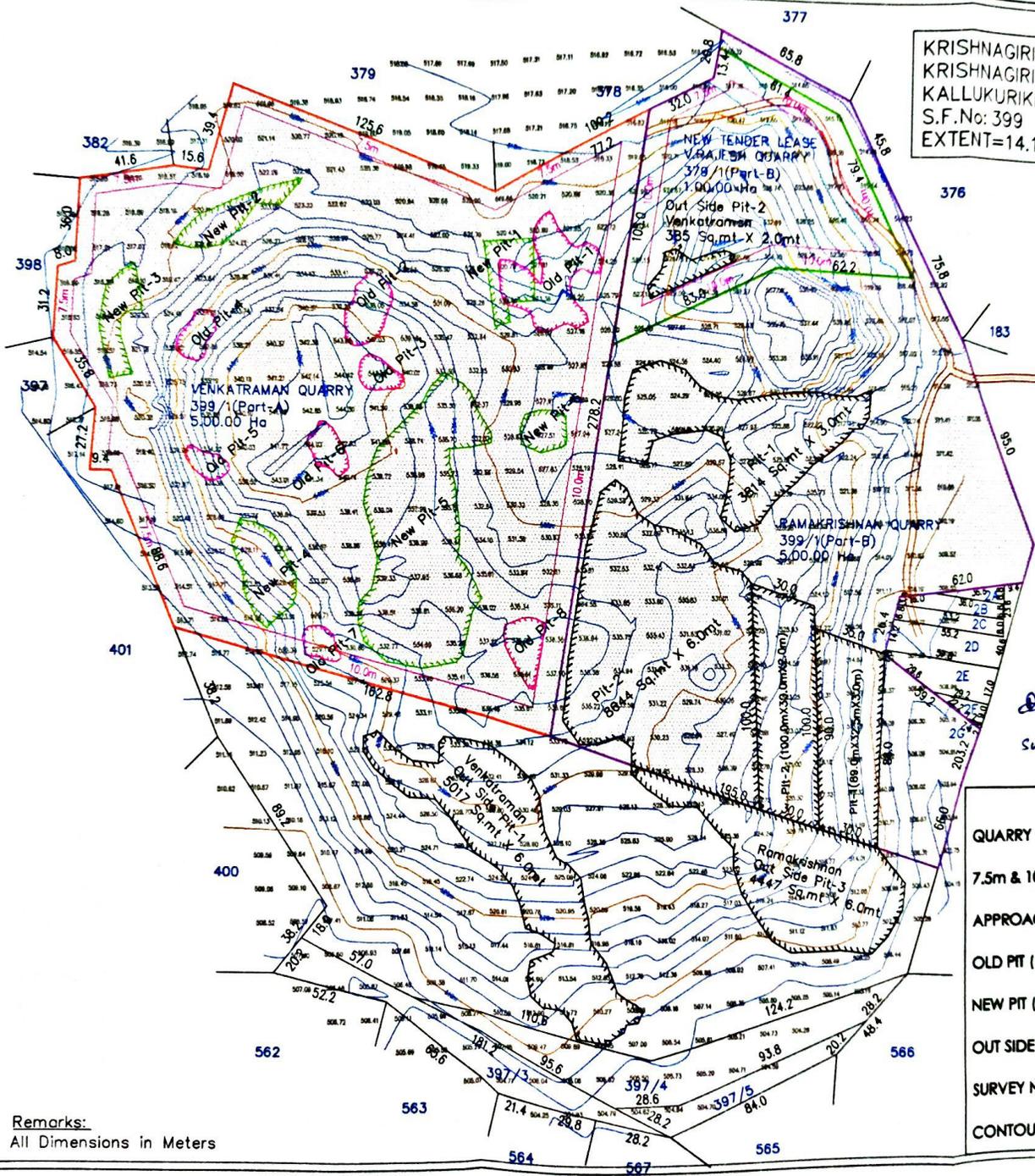
RAMAKRISHNAN QUARRY - PERMIT DETAILS

Sl.No.	Period	Volume in Cbm
1	08-02-2010 to 07-02-2015	55367
TOTAL VOLUME		55367

OUT SIDE PIT DETAILS

QUARRY OUT SIDE AREA PIT DETAILS

Sl.No.	Pit	AREA IN SQ.MTS	AVG.DEPHTH IN MTS	Volume in Cbm
1	Out Side Pit-1 (Venkatraman)	5017	6.0	30102
2	Out Side Pit-2 (Venkatraman)	385	2.0	770
3	Out Side Pit-3 (Ramakrishnan)	4447	6.0	26682
TOTAL VOLUME				57554



KRISHNAGIRI DISTRICT
KRISHNAGIRI TALUK
KALLUKURIKKI VILLAGE
S.F.No: 399
EXTENT=14.17.00 Hects



SCALE 1:2000

Signature
21.06.2019
B. Ch.
2019/18/2019
RE: 2019/18/2019

Signature
H. 191
SURVEYOR (M.W.E.S)

INDEX

QUARRY LEASE BOUNDARY	
7.5m & 10m SAFETY DISTANCE	
APPROACH ROAD	
OLD PIT (11.06.2010 to 10.06.2015)	
NEW PIT (19.06.2019 to 18.03.2022)	
OUT SIDE AREA PIT	
SURVEY NO	
CONTOUR & SPOT LEVEL	

Remarks:
All Dimensions in Meters

ENK IRRADIASI 5000 Ci

VENKATEMMAN QUARRY - OLD PIT DETAILS

S.No.	Old Pit No	Area in SQ.MTS	AVG.DEPTH IN.MTS	Volume in Cbm
1	Old Pit-1	1222	0.5	611
2	Old Pit-2	476	2.0	952
3	Old Pit-3	217	1.0	217
4	Old Pit-4	259	1.0	259
5	Old Pit-5	181	1.0	181
6	Old Pit-6	299	1.0	299
7	Old Pit-7	190	1.0	190
8	Old Pit-8	385	1.0	385
TOTAL VOLUME				3058

VENKATEMMAN QUARRY - NEW PIT DETAILS

S.No.	NEW PIT No	Area in SQ.MTS	AVG.DEPTH IN.MTS	Volume in Cbm
1	New PIT-1	646	4.5	2907
2	New PIT-2	580	2.0	1160
3	New PIT-3	57	2.0	104
4	New PIT-4	865	2.0	1730
5	New PIT-5	493	2.0	986
6	New PIT-6	325	3.0	975
TOTAL VOLUME				17722
GRAND TOTAL VOLUME				20850

VENKATEMMAN QUARRY - PERMIT DETAILS

S.No.	Period	Volume in Cbm
1	11-06-2010 to 10-06-2015	20940
2	19-06-2015 to 18-03-2022	21150
TOTAL VOLUME		42090

RAMAKRISHNA QUARRY - PIT DETAILS

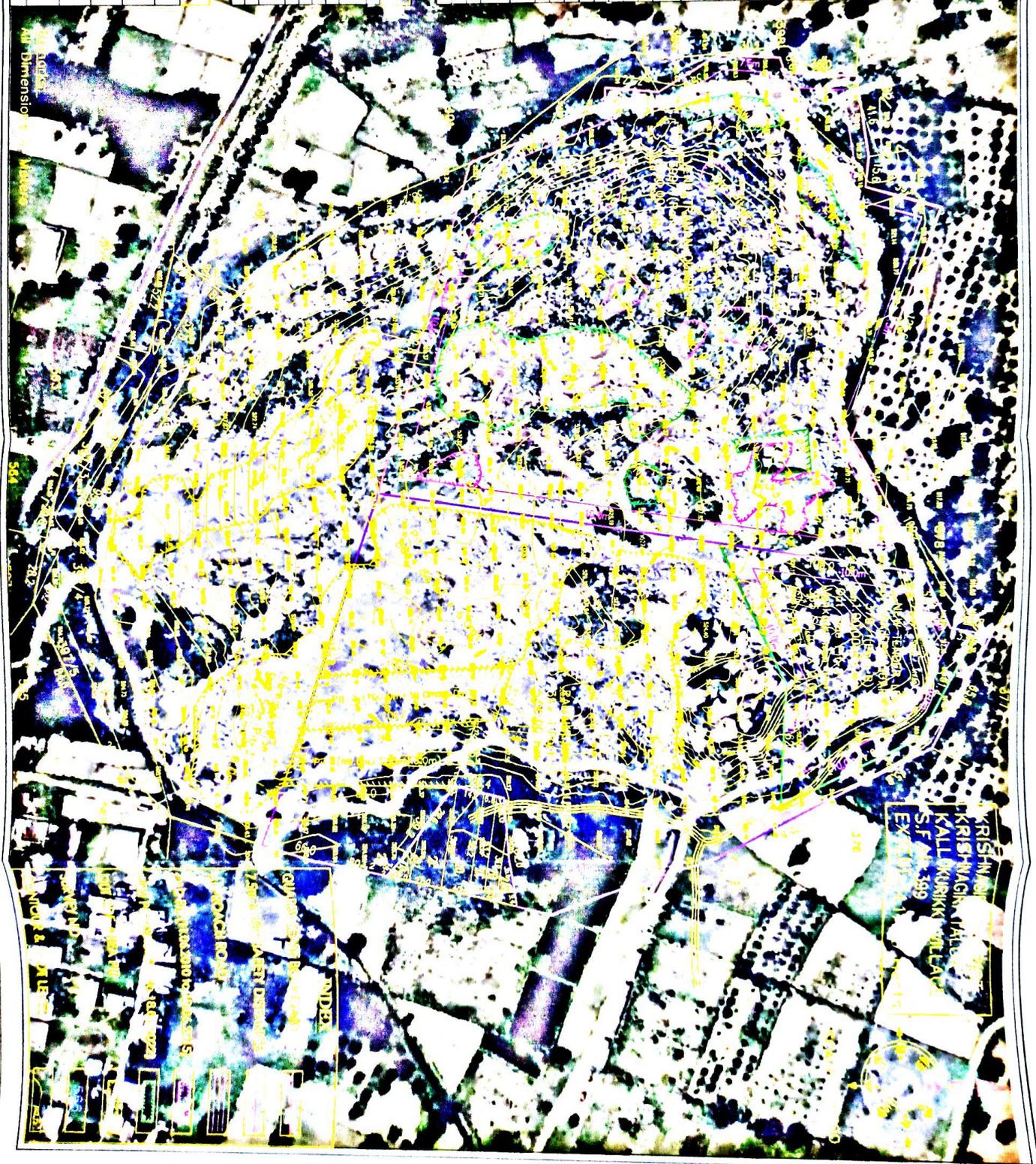
S.No.	Pit No	Area in SQ.MTS	AVG.DEPTH IN.MTS	Volume in Cbm
1	PIT-1	3814	3.0	11442
2	PIT-2	8644	6.0	51864
TOTAL VOLUME				63306

RAMAKRISHNA QUARRY - PERMIT DETAILS

S.No.	Period	Volume in Cbm
1	08-02-2010 to 07-02-2015	55367
TOTAL VOLUME		55367

QUARRY OUT-SIDE PIT DETAILS

S.No.	Pit	Area in SQ.MTS	AVG.DEPTH IN.MTS	Volume in Cbm
1	Out-Side Pit-1 (Venkateswara)	5017	6.0	30102
2	Out-Side Pit-2 (Venkateswara)	385	2.0	770
3	Out-Side Pit-3 (Rama Krishna)	4447	6.0	26682
TOTAL VOLUME				57554



KRISHNAJI
KRISHNAJI
KALLIKURUKK
S.F.No. 399
EXTENSION

PROCEEDINGS OF THE KRISHNAGIRI DISTRICT COLLECTOR**Present : Dr.V.JayaChandra Bhanu Reddy, I.A.S.,****Rc.No.666/2021/Mines****Dated : .07.2021**

Sub: Mines and Minerals - Minor mineral - Rough stone Krishnagiri District and Taluk - Kallukurukki Village - Govt. Land S.F.399/1(Part-A) over an extent of 5.00.0hects - quarry lease for rough stone under Tender Cum Auction system granted to Thiru.M.Venkataraman S/o. Muniyappan, D.No. 3/245 Azad Nagar, Krishnagiri Town and Taluk- an accident occurred in the quarry and a person demised - Report requested from the Director General of Mines Safety, Bangaluru Region, Bangaluru - quarry operation temporarily stopped - orders issued.

- Ref:**
1. The Director General of Mines safety, Bangaluru letter No.SZ/BGR/2021/974 Dt:07.07.2021.
 2. Statement of Thiru.Marappan Manager of Thiru.Venkataraman Rough stone quarry dt:07.07.2021.
 3. Joint Inspection report by the Assistant Geologist, Deputy Tahsildar (Mines), Surveyor (Mines) O/o. the Assistant Director of Geology and Mining dated: 07.07.2021.
 4. The District Collector Krishnagiri Rc.No.666/2021/ Mines Dt: .07.2021

ORDER:

As called for in the reference 1st cited the Director General of Mines safety, Bangaluru has requested to submit the details of the incident on 06.07.2021 at 4.00PM at S.F.No.339/1, Kallukurukki Village, Krishnagiri Taluk & District involving one person; and the nature of the incident, whether the incident occurred within the mine boundary and requested to submit the lease details granted, ownership details, owner contact, number and E-Mail, lease validity, whether the mine is in operations etc.,

In the reference 2nd cited, Thiru.Marappan, Manager of Thiru.Venkataraman Rough stone quarry had given a statement that in the above said quarry on 06.07.2021 at about 4.00 PM an employee

named Thiru.Vijay aged 35 who had worked in the said quarry while driving the Farm Trac Compressor tractor met with an accident and due to injury the said person has been admitted in the Govt.Hospital, Krishnagiri for medical treatment and he had demised in the Hospital.

Based on the intimation received as above, vide the reference 3rd cited, the subject quarry has been inspected by the Assistant Geologist (Mines) along with the Deputy Tahsildar (Mines), Surveyor (Mines) O/o. the Assistant Director of Geology and Mining, Krshnagiri and submitted their inspection report as stated below.

Thiru.M.Venkataraman S/o.Muniyappan, D.No.3/245 Azad Nagar, Krishnagiri Town and Taluk, Krishnagiri District had been granted a quarry lease for Rough stone under Tender cum Auction system over an extent of 5.00.00 hecets of Govt.land in S.F.399/1(Part-A) of Kallukurukki village of Krishnagiri Taluk, Krishnagiri District for a period of 5 (five) years from 11.06.2010 to 10.06.2015 vide the Krishnagiri District Collector proceedings Roc.No.612/2009/Mines-2 Dt:27.10.2009.

Further, in order to comply the Hon'ble High Court order W.A.No.983/2017 and C.M.P.No.13762/2017 dated 30.08.2017 to compensate the loss of lease period for the non operative period of two years and nine months the lease deed was executed vide the District Collector Krishnagiri letter Rc.No.165/2021/Mines-2 Dt:19.06.2019 and the lease period is from 19.06.2019 to 18.03.2022.

In the above said quarry on 06.07.2021 at about 4.00 PM an employee named Thiru.Vijay aged 35 who had worked in the said quarry while driving the Farm Trac Compressor tractor met with an accident and due to injury the said person has been admitted in the Govt.Hospital, Krishnagiri for medical treatment and he had demised in the Hospital. With regard to the incident an FIR crime No.95/2021

U/s.279, 304(A) IPC Dt: 06.07.2021 had been filed in the Maharajakadai Police Station of Krishnagiri Taluk.

In continuation to the above said incident the Director General of Mines Safety, Bangaluru Region, Bangaluru has been requested vide the reference 4th cited, to inspect the above quarry area and to suggest the remedial measures to be taken to avoid such incidents in future.

Hence, the rough stone quarry lease in S.F.399/1(Part-A) of Kallukurukki village of Krishnagiri Taluk, Krishnagiri District is hereby ordered as ceased until further orders. After getting the reports of the Director General of Mines Safety, Bangaluru and subsequent submission of rectification report by the lessee, further orders will be issued regarding quarry operation.

(5/1)


District Collector,
Krishnagiri.

3/3


22/07/21 22/07/21

To,
Thiru.M.Venkataraman
S/o.Muniyappan,
D.No.3/245 Azad Nagar,
Krishnagiri Town and Taluk,
Krishnagiri District

Copy to :

1. The Revenue Divisional Officer, Krishnagiri.
 2. The Tahsildar, Krishnagiri.
- [for further necessary action and to send report]

**TAMIL NADU POLLUTION CONTROL BOARD**

From

Dr. M.Senthil Kumar M.E. PhD.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No.149-A, 1st Floor,
SIPCOT Industrial Complex, Phase-I,
HOSUR – 635 126.
Krishnagiri District.

To

The Member Secretary, ✓
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 32.

Letter. No. F.2483/RS/NGT-175 of 2021/DEE/HSR/2021 dated: 20/10/2021

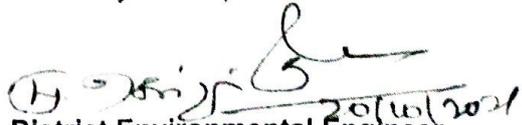
Sir,

Sub: TNPC Board - Industries – Hon'ble National Green Tribunal (SZ) order Dated 20.09.2021 in O.A.No.175 of 2021 (SZ) – M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District –Independent response – Report Submitted-Reg.

Ref: 1. Hon'ble National Green Tribunal (SZ) order Dated 11.08.2021 & 20.09.2021 in O.A.No.175 of 2021 (SZ), Chennai.
2. Status Report submitted to the Board vide T.O letter F.2483/RS/NGT-175 of 2021/DEE/HSR/EC/2021 dated: 30/09/2021

With reference to the above, I submit herewith the present status report pertaining to the case filed by the Thiru P Raja Rao, S/o. Pandu Rangan Rao, kallukurikki village, Krishnagiri Taluk & District before the National Green Tribunal Southern Bench at Chennai Original Application No. 175 of 2021 against the respondents to restrain the leasing out of the quarry in Survey No. 399/1 (Part-A), 399/1 (Part-B), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District .

This submitted for kind information and necessary action please.


District Environmental Engineer
Tamilnadu Pollution Control Board
Hosur

20.10.2021

STATUS REPORT PERTAINING TO THE CASE FILED BY THE THIRU P RAJA RAO, S/O. PANDU RANGAN RAO, KALLUGURIKKI VILLAGE, KRISHNAGIRI TALUK & DISTRICT BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH AT CHENNAI ORIGINAL APPLICATION NO.175 OF 2021:

Based on the orders of the Hon'ble NGT, Chennai for the O.A No. 175/2021 dated 11.08.2021 & 20.09.2021 (Copy enclosed- **Annexure-1**), the quarry site of Survey No. 399/1 (Part-A), 399/1 (Part-B), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District and its surroundings were jointly inspected by the TNPCB officials, RDO, Krishnagiri and Deputy Director, Department of Geology and Mining, Krishnagiri on 01.09.2021 & 08.10.2021 and the following status report is submitted to the Hon'ble NGT (SZ), Chennai.

1. The unit of M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District has obtained Environmental Clearance from the DEIAA in their letter No.03/DEIAA-GK1/EC No.32/2018/dt.27.08.2018 under the EIA Notification, 2006 with validity upto 18.03.2022. (Copy enclosed – **Annexure-2**).
2. The unit has entered the lease agreement with the District Collector, Krishnagiri District ROC.No.165//2011/ Mines /dt. 19.06.2019 (Copy enclosed – **Annexure-3**) for the period 2 year 9 Months (ie., upto 18.03.2022).
3. Consent to operate Order was issued to the unit of M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District vide Board Proc. No. F.2086HSR/RS/DEE/TNPCB/HSR/W&A/2019 dated 28.03.2019 (Copy enclosed – **Annexure-4**) with validity upto 31.03.2020 subject to certain conditions stated therein.
4. The product manufacture is Rough Stone Quarrying over an Extent of 5.00 Hectare in Govt land S.F. No. 399/1 (Part- A) of Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District – 1226973 cubic meter/2 year & 9 months.
5. Mining lease was accorded by the District Authority and Department of Geology and Mining, Krishnagiri based on the Tamilnadu Minor Mineral Concession Rules, 1959 considering the distance criteria that there is no habitations, village natham, approved house layouts and Archaeological important places were located within 300 meter radius from the S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District.

6. The lessee has carried out cutting of fencing stones, dressed masonry stone blocks without adopting blasting operation. From the field observation it is observed that, the lessee has not carried out the rough stone quarrying abstracting stone boulders using blasting operations.
7. There is no deposition of dust particles were observed in the agriculture lands, habitations located in the vicinity of the said quarry located at S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District.
8. No representation have been received from the Applicant so far in the 6th Respondent office ie., District Environmental Engineer, Tamilnadu Pollution Control Board, Hosur, Krishnagiri District.
9. The siting criteria provided as per the above B.P No. 04 dated 02.07.2004 (Copy enclosed – **Annexure-5**) is applicable only to the stone crusher and not applicable to the rough stone quarries as claimed by the petitioner.
10. M/s. M Venkatraman Rough Stone Quarry was not found under operation at present.
11. It was informed that they had stopped quarry activity due to fatal accident happened inside the quarry premises during July 2021.
12. However, as per the records maintained by the quarry unit, it was found that the quarry was operated without valid renewal consent to operate of the Board until July 2021.
13. Hence, show cause notice was issued to the unit vide this office Proc. No. F. HSR.2483/RS/DEE/TNPCB/HSR/W&A/2021, Dated: 02.09.2021 for operating the unit without obtaining valid renewal consent of the Board.
14. The unit has submitted reply vide letter dated 16.09.2021 to this office stating that, 'They have not carried out the quarry operations due to the fatal accident happened at their quarry site on 6th July 2021 and as per the letter dated 03.08.2021 received from DGMS, they have stopped the quarry operation during July 2021. Due to the COVID-19 Pandemic situation they are unable to file the application for the renewal of consent order from the TNPCB Board and assured to pay the consent fee and apply for the renewal of consent order of the Board immediately in TNPCB OCMMS portal.
15. Further, the unit has requested to not to take any further proceedings against their stone quarry'

16. In the meantime, the Hon'ble NGT (SZ), Chennai in its order dated 20.09.2021 in O.A. No. 175 of 2021 (SZ) and the excerpts of the orders as given below:

Para Sl. No. 4: "that respondents 6 & 7 were having earlier Environmental Clearance (EC) and also Consent to Operate etc., but that expired. Thereafter, it has not been renewed and without EC and consent, they were continuing with the operation and thereafter, they have stopped the operation due to some incident occurred within the quarry. Now, they are not operating the quarry. As regard the quantum of compensation for violation, they are working at it and they want some time to file the report".

17. Further, the unit of M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District has issued with consent orders under Water and Air Act vide Board's Proc. No. F.2086HSR/RS/DEE/TNPCB/HSR/W&A/2019 dated 28.03.2019 with validity upto 31.03.2020 with certain conditions inter alia that,

General Conditions:

Sl. No.1: The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission,

18. Further, the unit has Environmental Clearance with validity upto 18.03.2022.

19. *Whereas*, the unit has operated the unit without valid renewal consent to operate of the Board (consent to operate expired on 31.03.2020) and violated the consent order conditions. Hence, the following Environmental Compensation is arrived as per "**Polluter Pays Principle**" as per the Direction of Hon'ble NGT Order dated 20.09.2021 in O.A. No. 175 of 2021 (SZ).

20. The CPCB has proposed a methodology for assessing Environmental compensation and it is yet to be notified by the CPCB. However, on taking into account of the same methodology, the environmental compensation has been worked out as follows;

Environmental Compensation formulae = $PI \times N \times R \times S \times LF$

PI – Pollution index for industry – 80 for Red Category Industries.

N – Number of days for which violation took place:

i) Revenue records verified and maintained with unit during Inspection on 01.09.2021 that the quarry was operated upto 05.07.2021.

ii) Hence, the period of violation taken into account is = 278 days [from 01.10.2020 to 05.07.2021] (The unit's consent to operate was expired on 31.03.2020, however, the validity of the consent was extended up to 30.09.2020 due to COVID 19 pandemic as per the Board Office Order. No. TNPCB/P&D/ 2020 dated 01.07.2020).

R – Factor in Rupees – Rs. 250/- for violation.

S – Scale of operation - 0.5 for Small scale unit

LF – Population is less than one million, Hence location factor – 1.0.

Hence, Environmental Compensation = $80 \times 278 \times 250 \times 0.5 \times 1.0$

= Rs. 27.80 Lakhs.

21. The above environmental compensation is arrived based on the records available in this office file. Hence, it is submitted that an environmental compensation of Rs. 27.80 Lakhs to be levied to the unit based on the above calculations and as per the Hon'ble NGT Order dated 20.09.2021 in O.A. No. 175 of 2021 (SZ) and the same has been submitted to the Board vide this office letter No. F.2483/RS/NGT-175 of 2021/DEE/HSR/EC/2021 dated: 30/09/2021 (Copy enclosed vide – **Annexure-6**).

22. Since, the unit has not complied with the following conditions imposed in the Environmental Clearance and Consent to operate orders issued under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended.

a) Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI. periodically once in six months.

b) Free silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.

c) The project proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity.

d) The periodical analysis of Air, dust, vibration and noise to be done while mining.

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and the unit has operated the unit without valid renewal consent to operate of the Board (consent to operate expired on 31.03.2020), environmental compensation of Rs. 27.80 Lakhs to be levied to the unit.

23. It was reported by the Deputy Director, Geology and Mining, Krishnagiri that, the mining lease was yet to be executed with the 8th Respondent to carry out the rough stone quarrying in S.F. No. S.F.No.399/1 (Part-B), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District.

This is submitted for favour of kind information necessary action please.


District Environmental Engineer,
Tamilnadu Pollution Control Board,
Hosur.

20/10/2021

Enclosure:

1. Hon'ble NGT (SZ), Chennai orders in O.A. No. 175 of 2021 (SZ), Chennai dated 11.08.2021 & 20.09.2021.
2. Environmental Clearance from the DEIAA, Krishnagiri vide letter No.03/DEIAA-GK1/EC No.32/2018/dt.27.08.2018.
3. Lease agreement entered with District Collector, Krishnagiri dated 19.06.2019.
4. CTO order dated 28.03.2019
5. B.P No. 04 dated 02.07.2004
6. T.O letter F.2483/RS/NGT-175 of 2021/DEE/HSR/EC/2021 dated: 30/09/2021